

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/284(KB)2022
CONT.A. (IBC)/3(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 25TH APRIL 2024

IN THE MATTER OF	CANARA BANK VS ANANYA WOOD PVT LTD
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Arik Banerjee, Adv.] For the Respondent
Mr. Shaunak Ghosh, Adv.]
Ms. Saheli Sen, Adv.]
Ms. Shreyashi Maity, Adv.]

ORDER

1. Learned Counsel for the Respondent present.
2. **CONT.A. (IBC)/3(KB)2024**
 - a. Let the copy of the petition be served upon all the alleged contemnor.
 - b. By way of this contempt application, the petitioner seeks issuance of rule in alleging deliberate and wilful violation of the order dated 02.02.2024 passed in C.P. (IB)/284(KB)2022 by not providing all the documents in their possession and not furnishing every information to the Resolution Professional (R.P.) in terms of the directions passed in paragraph 22(viii) of the order dated 02.02.2024.
 - c. So, let the documents and information be furnished to the R.P.
 - d. The Respondents are directed to provide access to the Corporate Debtor's factory site at Mouza Bamunarhi, Bhadua and Mollarber, Delhi Road, Bamunari P.S. Dankuni, District: Hooghly, State of West Bengal.

- e. Therefore, the Respondents are directed to give access to the said premises as well as to provide all the documents and information or to justify upon reply.
3. List the matter for consideration on **11.06.2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)